

**NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH, (COURT-II)**

(IB)-718(ND)2019

**CORAM:**

**PRESENT: MR. L.N. GUPTA**  
**HON'BLE MEMBER(T)**

**MR. CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2019**

**NAME OF THE COMPANY: GP Petroleum Ltd. V/s. M/s. VCRM  
Petrochemicals Pvt. Ltd.**

**SECTION: 9 of IBC, 2016.**

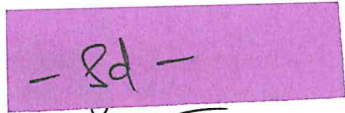
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	<b>Present for the Petitioner</b>		<b>: Mr. Rishi Singh, Advocate Mr. Deepak Bansal, IRP Ms. Preeti Prasad</b>	
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	<b>Present for the Respondent</b>		<b>: None</b>	
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**ORDER**

Counsel for the IRP present submitted that in the first meeting of the COC held on the 21<sup>st</sup> November, 2019 name of the IRP has been proposed to be appointed as RP vide Item No. 4 of the minutes. RP stands confirmed according to the application. The CA is disposed off accordingly.

  
**(L.N. Gupta)**  
**Member (T)**

  
**(Ch. Mohd. Sharief Tariq)**  
**Member (J)**